

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s). 18253/2024

[Arising out of impugned final judgment and order dated 27-09-2024 in CRLA No. 2524/2022 passed by the High Court of Judicature at Allahabad, Lucknow Bench]

DHEERAJ SHARMA

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

IA No.298767/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT and IA No.298769/2024-EXEMPTION FROM FILING O.T.

Date : 10-02-2025 This petition was called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI

HON'BLE MR. JUSTICE PRASANNA B. VARALE

For Petitioner(s) :

Mr. S. Nagamuthu, Sr. Adv.

Mr. Vairawan A.S., AOR

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

1. Heard learned senior counsel, Mr. S. Nagamuthu, appearing for the petitioner at length.

2. We are not inclined to interfere with the concurrent finding of facts recorded by the Courts below holding the petitioner guilty of the alleged offences. The special leave petition is, accordingly, dismissed.

3. Pending application(s), if any, shall stand closed.

(NISHA KHULBEY)
SENIOR PERSONAL ASSISTANT

(MAMTA RAWAT)
COURT MASTER (NSH)